

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 22nd day of August 2003.

Original Application no. 101 of 1998.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman
Hon'ble Maj Gen K.K. Srivastava, Administrative Member

Atul Singh, s/o Sri R.S. Singh, Permanent Resident of
18 Patel Nagar, Chauraha, Distt. Fatehpur,
State of UP.

... Applicant

By Adv : Sri BP Singh

Versus

1. Union of India through the Under Secretary, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, New Delhi.
2. Union Public Service Commission, New Delhi, through its Chairman, Shahjahan Road, New Delhi.

... Respondents

By Adv : Sri S Chaturvedi

O R D E R

Hon'ble Mr. Justice RRK Trivedi, VC.

By this OA, filed under Section 19 of the A.T. Act, 1985, the applicant has prayed to quash the order dated 10.10.1997 (Ann 1) and also direction to the respondents namely Govt. of India to allocate at once any service to the applicant on the basis of merit in the select list dated 14/20.6.1997, in regard to Civil Services (Main) Exam 1996.

2. The facts of the case are that the applicant Sri Atul Singh appeared in Civil Services Examination 1996 as OBC

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candidate. A final select list was published, wherein rank of the applicant was 607 amongst OBC candidates. The name of the applicant [✓] also finds place as one of the successful candidates. The applicant was also medically examined, however, appointment was not given to the applicant. The applicant made representation to the respondents, which was rejected on 10.10.1997 (Ann 1) on the ground that due to non availability of any vacancies he could not be allocated any service on the basis of Civil Services (Main) Examination 1996.

3. ~~✓~~ Similar controversy was raised before Principal Bench in OA no. 294 of 1998, Satya Prakash Vs. Union of India & Ors. A Division Bench of Principal Bench of this Tribunal after considering all aspects of the case dismissed the OA by order dated 3.5.1999. In that case also the applicant appeared in Civil Services Examination of 1996. He was OBC candidate [✓] and his name was found in select list, but he was not given appointment. The judgment of the Principal Bench is squarely applicable in the present case and the applicant is not found entitled for any relief. Copy of the judgment has been filed by the respondents alongwith counter affidavit filed in reply to amendment application. The OA is accordingly dismissed with no order as to costs.



Member (A)



Vice-Chairman

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